

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1498
ANSWERED ON:09.08.2011
VIOLENCE IN JAMMU AND KASHMIR
Sugumar Shri K.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of the certain violent incidents in the State of Jammu and Kashmir in the recent past;
- (b) if so, the details thereof;
- (c) the number of civilians, security personnel killed and injured, compensation paid to the affected persons during each of the last three years and the current year;
- (d) whether the Union Government has taken any steps to restore normalcy in the State;and
- (e) if so, the details thereof alongwith the outcome thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO.1498 FOR 9.8.2011

(a) to (c) Yes, Madam. During 2010, since June 11th, a series of violent incidents occurred on account of public protests of stone pelting mainly targeting the Security Forces in the State. During the period of civil disturbances which began on 11th June, 2010, 102 civilians and one police personnel were killed in Law and Order incidents. 832 civilians, 2938 police and 1552 Security Force personnel suffered injuries. The Government has sanctioned ex-gratia relief of Rs. 5 lakhs to the Next-of-Kin of persons died in the civil disturbances since June 11, 2010 and took other remedial measures to bring back normalcy. During the year 2008 and 2009, 54 and 9 civilians were killed respectively in law & order incidents. In the current year, there has been no report of civilian casualty in law & order incidents. The data relating to civilian and Security Forces injured in law and order duties is not centrally maintained.

(d): Yes, Madam.

(e): Law and Order is a State subject. However, Central Government have supported the State Government of J&K to tackle law & order situation from time to time. The Central and State Governments made several appeals for dialogue and peace to resolve the situation. The seriousness of the situation leading to an unending cycle of violence was reported to the Parliament and a Statement was made by the Home Minister on 04.08.2010. Further, the Prime Minister, as a sequel to the resolution of the All Party Delegation from the State on 10.08.2010 and appealed for peace, dialogue and reconciliation. The Prime Minister also convened an All Party Meeting on J&K on 15th September, 2010 and sought the guidance of various political parties represented in Parliament on the complex issues facing the State. In the light of the decision taken at the meeting, an All Parties Delegation visited J&K on 21st & 22nd September, 2010 and met all sections of the people. On the basis of the inputs received from the All Parties Delegation and the State Government, the Government approved an 8 point programme which included the appointment of a group of Interlocutors to begin the process of a sustained and uninterrupted dialogue with all sections of the people of Jammu and Kashmir. Since then, the interlocutors have made 10 visits to J&K till date. These measures have led to restoration of peace and public order in the Kashmir Valley.